

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.
Transfer Application No.

O.A.No.965/94

Date of Decision : 2.6.95

N.M.Simkore & Another

Petitioner

Advocate for the
Petitioners

Versus

U.O.I. & Another

Respondents

Mr.R.K. Shetty

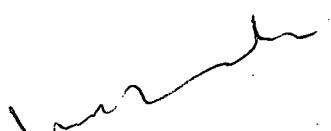
Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman
The Hon'ble Shri P.P.Sriwastava, Member(A)

(1) To be referred to the Reporter or not? NO

(2) Whether it needs to be circulated to
other Benches of the Tribunal? NO


V.C.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 965/94

1. N.M.Simkore
2. V.A.Gaikwad

..Applicants

V/s

Union of India & Another

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri P.P.Srivastava, Member(A)

ORAL JUDGMENT:

DATED: 2.6.95

(Per: M.S.Deshpande, Vice Chairman)

None for the applicants. Mr. R.K.Shetty, counsel for the respondents. He is heard. The appointment orders of the applicants have not been produced. The contention of the respondents is that the applicants were not serving in the office of 766 SUFA but they were serving in 73 CSIU unit, which has been disbanded, merely on daily wages for work done as and when required. They were not casual employees on monthly rate of wages.

2. There is not even *prima facie* support for the case except the averment by the applicant that they were appointed in the manner which would invest them with a right to challenge the termination of employment. In the circumstances, we see no merit in the application. It is dismissed.


(P.P.Srivastava)

Member(A)


(M.S.Deshpande)

Vice Chairman